

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 14964/2026

[Arising out of impugned final judgment and order dated 04-02-2026 in CRA No. 2688/1987 passed by the High Court of Judicature at Allahabad]

HARBAN SINGH & ANR.

Petitioner(s)

VERSUS

STATE OF U P

Respondent(s)

(IA No. 143913/2026 - EXEMPTION FROM FILING O.T.
IA No. 143910/2026 - EXEMPTION FROM SURRENDERING WITHIN TIME
IA No. 197141/2026 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 151625/2026 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 17-08-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE UJJAL BHUYAN
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Petitioner(s): Dr. Adish C. Agarwala, Sr. Adv.
Mr. Shivpati B. Pandey, Adv.
Mr. K. S. Rana, AOR

For Respondent(s):

UPON hearing the counsel the Court made the following
O R D E R

On request of Dr. Adish C. Agarwala, learned
Senior counsel for the petitioner(s), list on
22.09.2026.

(ABHINAV KUMAR)
COURT MASTER (SH)

(CHETNA BALOONI)
COURT MASTER (NSH)